

There is an urgent need that the Central Government should assist in preparing schemes for slum upgradation and Housing so that the weaker sections of the society are benefited and their condition is improved. The policy of the Government is to uplift the weaker sections of the society. For preparing the schemes and in assisting the local authorities and State Government, I demand all possible help through HUDCO.

I also suggest to open an office of HUDCO in Nagpur which could cater to the need of entire Vidharba region including Nagpur and also part of Madhya Pradesh. I hope that Central Government will take urgent steps in this direction.

[Translation]

(v) Steps to control the disease affecting mango crop in Rajkot

SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI (Rajkot): Mr. Deputy Speaker Sir, mangoes are grown on a large scale in my area Rajkot, and in many areas like Surat, Vadodhara, and Bharuch in Gujarat and Saurashtra. These are also exported and help in earning valuable foreign exchange for the country. Mango crop is the means of livelihood for thousands of poor people. Fine qualities of mangoes like Hafus, Jamadar, Pairi, Kesar etc. are produced in this area. But for last few years, the mango crop has been affected by disease and has got destroyed. Consequently, the poor people are deprived of their means of livelihood and they suffer a lot.

The pesticides which are used to destroy the pests is very costly and the poor farmers cannot afford to purchase it. Therefore, I request the Government that scientists from I.C.A.R. should be sent to identify the disease in order to save mangoes from further destructions and also to destroy the pests completely. Along with this, arrangements should be made for free distribution of pesticides or supplying them at cheaper rates to the farmers.

[English]

(vi) Demand for no bar of distance in the matter of advancing loans etc. to people of Mirzapur district of U.P. under IRDP and special component programmes

SHRI RAM PYARE PANIKA (Robertsganj): In spite of Central Government and State Government's efforts, the lead banks in Mirzapur District are not advancing loans to the poor people, especially to those who are entitled to get such benefits under the IRDP, special component programmes in the interior areas of District.

It is the need of the hour that villages of the district should be linked up with some Bank. Otherwise, the developmental programmes will not reach the poor. Actually, the benefits are only confined to those villages which are situated near some banks. It has been stated by the Reserve Bank of India that so far as IRDP, special component programmes are concerned, there shall be no bar of distance in benefitting the poor especially those who are below the poverty line. In practice, no bank is coming forward to go beyond a certain distance.

While presenting the budget the Finance Minister had stated that all the villages will be covered by 40,000 branches of the nationalised banks as early as possible. That has also not been done till now.

I therefore urge upon the Finance Minister to look into the matter and do the needful.

[Translation]

(vii) Demand for a proper status to Sanskrit in the new Education Policy

*SHRI UMAKANT MISHRA (Mirzapur): Mr. Deputy-Speaker Sir, Sanskrit Scholars and lovers of Sanskrit, throughout the country are expressing concern because the New Education Policy does not give

* Translation of the matter originally raised in Sanskrit

[Shri Umakant Mishra]

due importance to teaching of Sanskrit. Sanskrit has not been provided a place under three-language formula in Navodaya schools. Sanskrit is not even one of the optional subjects. Though the Department of Human Resource is providing a huge sum of money for the development and propagation of Sanskrit language; Sanskrit Universities have been established and encouragement is being given to publish the ancient Sanskrit literature, but this is not sufficient. The lovers of Sanskrit want that Sanskrit should be provided an important place in the New Education Policy, because highest ideals and basic principles of human life are available in Sanskrit literature. The Sanskrit Scholars have spoken of the entire world as one family. The highest ideals, national integrity, unity and love for humanity can be found in abundance in Sanskrit language and literature.

Sanskrit is a secular and divine language. It does not belong to any community nation or country. It is a source of inspiration for the entire world. Therefore, it is necessary to give due respect to Sanskrit.

It is not possible to provide a place to Sanskrit under three-language formula but it should find a place as an optional subject in the study of ancient languages.

Therefore, I request the Minister for Human Resource Development that provision should be made to give due place to Sanskrit keeping in view the sentiments of Sanskrit lovers. Thank you.

[English]

(viii) **Demand for exemption from duty on all parts of electric motors required for production of submersible pumpsets**

SHRI P. KOLANDAIVELU (Gobichettipalayam): From April 1981 onwards, the Central Excise Officers at Coimbatore had been holding that Electric Motor does not come into existence in an identifiable manner and is not separable but that the stators and rotors forming component

parts of monobloc pump sets are liable to pay duty under erstwhile tariff item 30 (D) of the Central Excise and rotors forming component parts of monobloc pump sets are being held as dutiable under Heading No. 85.03 as parts primarily designed for use in machines under Heading No. 85.01. Government of India with a view to give sufficient relief to the agriculturists have issued notification dated 1.3.1988 granting complete exemption from excise duty on the electric motors used in the manufacture of monobloc pumpsets, thus extending full exemption from duty including one on the prime mover portion of monobloc pump set under Notification dated 10.2.1986 as amended as the monobloc pump set had been held to be only a centrifugal pump primarily designed for handling water. Consequent on rescinding of Notification dated 10.2.1986 as amended under Notification dated 1.3.1988, it is being held by the department that the Notification dated 3.4.1986 becomes inapplicable as the parts of electric motors are being captively consumed in the production of electric motors for monobloc pump sets, on which duty is exempted, the Central Excise duty on these parts are to be paid by manufacturers from 1.3.1988. In case of submersible pump sets which are also included for present exemption from duty under the said Notification dated 1.3.1988 unless the exemption from the duty on all parts which go into the production of Electric motor for production of submersible pump sets is granted no relief of excise duty can be passed on to the benefit of the agriculturists. I request that action may be taken early to see that the exemption as required is granted to reduce the excise duty and thus pass on the same to the agriculturists as announced.

(ix) **Demand for stern action to prevent glorification of sati in Deorala (Rajasthan)**

SHRIMATI BIBHA GHOSH GOSWAMI (Nabadwip): Seven months after the event of burning a young woman alive in Deorala, Rajasthan, open sale of Sati memorabilia and proliferation of myths are being encouraged unabated. Daily people are